

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 122
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd.

... Applicant/Petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd.

... Respondent

Order Under Section 7 of IBC, 2016 (CIRP)

Order delivered on 29.01.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Balvinder Ralhan, Adv.
For the Respondent	:	Mr. P. Nagesh, Adv. For C.A. 840
		Mr. Pritpal Nijjan, Adv. For C.A. 1028
		Mr. Krishnendu Dutta, Adv. For C.A. 2625
For the R.P.	:	Mr. Rahul Shukla, Adv. With
		Mr. Abhishek Anand, R.P

ORDER

C.A. No. 35(PB)/2020 & C.A. No. 799(PB)/2020

As to these applications, the Resolution Professional is hereby directed to notify the fact of the homebuyers asking 8% interest over their claims as per Regulation 16 (a) (7) of the CIRP Regulations.

List these applications for hearing on 17th.02.2020.

sd
(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

sd
(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)